



The Jan Vishwas (Amendment of Provisions) Sikkim Act, 2025

Act No. 22 of 2025

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Revision of fines and penalties	3	The fines and penalties provided under various provisions in the enactments mentioned in the Schedule shall be modified by the State Government as and when required.
Savings	4	<p>(1) The amendment or repeal by this Act of any enactments shall not affect any other enactment in which the amended or repealed enactment has been applied, incorporated or referred to;</p> <p>(2) This Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceedings in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing; nor shall this affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been affirmed, or recognized or derived, by in or from any enactment hereby amended or repealed; nor shall the amendment or repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.</p>

SCHEDULE
(See Section 2)

Sl. No.	Year	Act No.	Short title	Amendments
(1)	(2)	(3)	(4)	(5)
1.	1983	1.	The Sikkim Industrial Licensing Act, 1982	<p>(A) For section 15, the following shall be substituted, namely:—</p> <p style="padding-left: 40px;">“15. Penalties.—</p> <p style="padding-left: 40px;">Every person who contravenes any of the provisions of this Act or rules made thereunder shall be liable to be punished with fine which may extend up to Rupees one lakh.</p> <p>(B) After section 15 the following new sections 15A and 15B shall be inserted, namely:—</p> <p style="padding-left: 40px;">“15A. Cognizance of Offences.—</p> <p style="padding-left: 40px;">No Court shall take cognizance of any offence punishable under this Act except on a complaint filed by an Officer as may be notified by the State Government in this behalf.</p> <p style="padding-left: 40px;">15B. Composition of Offences.—</p> <p style="padding-left: 40px;">(1) Notwithstanding anything contained in the BharatiyaNagarikSurakshaSanhita, 2023, any offence under this Act shall be compoundable before or after the institution of the proceedings.</p> <p style="padding-left: 40px;">(2) A contravention under this Act may be compounded on receipt by an application by the Licensing Authority or any other Officer authorized in this behalf by the State Government. After the offence is compounded, there shall be no further proceedings against the person in respect of contravention so compounded.”</p>
2	1978	12	The Sikkim Co-operative Societies Act, 1978	In sub-section(10) of section 101, the words “with imprisonment for a term which may extend to one year or” shall be omitted.

3	2017	15	<p>The Sikkim Preservation of Rabies-Free State Act, 2017.</p>	<p>(A) For section 12, the following shall be substituted, namely:—</p> <p>“12. Offences and Penalties.—</p> <p>(1) Whoever contravenes the provisions of section 3 of the Act shall be liable to a penalty which may not be less than Rupees two thousand but which may extend up to Rupees five thousand for the first offence and for any subsequent offence, a penalty of not less than Rupees five thousand but which may extend up to Rupees ten thousand.</p> <p>(2) Any person who contravenes the provisions of section 5, sub-section (2) of section 6 and section 9 shall be liable to a penalty of Rupees five thousand for the first offence and for any subsequent offence shall be liable to a penalty which may not be less than six thousand Rupees but may extend up to ten thousand Rupees.</p> <p>(3) Any person who keeps a ferocious dog or dogs shall be liable to penalty of Rupees five thousand for the first offence and with a penalty of Rupees six thousand but which may extend up to Rupees ten thousand for a subsequent offence.</p> <p>(4) Any dogs and cats not intended for breeding should invariably be neutered (ABC) surgery. The owners shall not breed their cats and dogs indiscriminately. For commercial breeding of dogs and cats, license shall be obtained from the concerned authority. Any person committing the same offence for a second or subsequent time shall be liable to penalty of not less than Rupees six thousand but which may extend up to Rupees ten thousand.</p> <p>(5) Any person who abandons their pet animals without any reasonable cause shall be guilty of committing an offence and shall be liable to a penalty of Rupees two thousand and for a subsequent offence a penalty of Rupees five thousand which may extend up to Rupees ten thousand.</p>
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4	1985	4	The Sikkim (Livestock and Livestock Products) Act, 1985.	<p>For section 17, the following shall be substituted, namely:-</p> <p>"17. Penalties.-</p> <p>Any person who contravenes the provisions of this Act, any rule made or notification issued under this Act, shall be liable to a fine of Rupees five thousand."</p>

**SURAJ CHHETRI (SSJS)
LAW & PARLIAMENTARY AFFAIRS DEPARTMENT
GOVERNMENT OF SIKKIM**